

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**C.P. (IB)/33(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES:    **KATALINE INFRA-PRODUCTS PRIVATE**  
   **LIMITED V/s ROADWAY SOLUTIONS**  
   **INDIA INFRA LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/33(MB)2024**

- 1) Mr. Sandeep Bajaj, Ld. Counsel for the Operational Creditor and Mr. Sushant Kareer, Ld. Counsel for the Corporate Debtor are present.
- 2) Heard Ld. Counsel for the Operational Creditor, extensively for a considerable time. Ld. Counsel for the Corporate Debtor submits that they have filed Affidavit in Reply; however, their Reply as well as Rejoinder filed by the Operational Creditor are still lying in the Registry. In that view of the matter, Parties to clear defects forthwith, so that the matter can be taken up on the next date of hearing.
- 3) Stand over to 13.06.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**